

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A.No. 692/97  
O.A.SR.No.1259/97.

Date of order : 6.5.1997.

Between

1. Ch? Narasimha Swamy
2. C.Balaji Pillai
3. Smt. Indira Jaisimha
4. Smt. Rajeena Mathews
5. K.Kanakadurga
6. Smt. N.Vijayalakshmi
7. Mrs. Shaheena Parveen
8. M.Durga Prasad

.. Applicants

And

1. The Union of India,  
Reptd. by Secretary,  
Min. of Finance,  
New Delhi.
2. The Comptroller &  
Auditor General of India,  
10, Bahadur Shah Jaffer Marg,  
New Delhi-110002.
3. The Accountant General (A&E),  
A.P., Hyderabad. .. Respondents

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Counsel for the Applicants .. Shri S.Ramakrishna Rao

Counsel for the Respondents .. Mrs. Shakti for  
Shri G.Parameswara Rao,  
SC for IA & AD

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C O R A M

Hon'ble Shri R.Rangarajan : Member(A)

Hon'ble Shri B.S.Jai Parameshwar : Member(J)

Order

(Per Hon'ble Shri R.Rangarajan : Member(A))

There are 8 applicants in this O.A. Applicant No.1 is working as Manager and the rest are working as P.As. Their case is for a direction to the respondents to extend the benefits granted in O.As No.144-A/93, 985/93 and 548/94, decided on 19.1.96 by the Principal Bench of this Tribunal by placing the applicants herein in the scale of Rs.1640-2900 on par with the counterparts in the Central Secretariat w.e.f. 1.1.96, the date from which the anomaly arose restricting the monetary benefits to one year prior to filing this O.A.

*R*

*J*

2. Mrs. Shakti for Shri G. Parameswara Rao, learned Standing Counsel submitted that the applicants have not fully complied with Section 20 of the Administrative Tribunals Act, 1985 in that they have not exhausted the channel of representing their case to the competent authority. In view of the above, the applicants may now submit a suitable representation bringing out all the points as made out in this O.A. and other relevant points so as to enable the competent authority to take a final decision in regard to their grievance. The concerned respondent authority should dispose of the representation when received within three months from the date of receipt of the representation. It is needless to say that in case the applicants are going to be aggrieved by the reply given to them they are at liberty to initiate such proceedings as available to them under the law.

3. The O.A. is ordered accordingly at the admission stage itself. No costs.

  
( B.S.Jai Parameshwar )  
Member(J).

6(A<sup>47</sup>)

  
( R.Rangarajan )  
Member(A).

Dated: 6.5.1997.  
Dictated in Open Court.

br.

  
D.R. (J)

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5.3.6

Copy to:

1. The Secretary, Min. of Finance,  
New Delhi.
2. The Comptroller and Auditor General of India,  
10, Bahadur Shah Jaffar Marg, New Delhi.
3. The Accountant General, (A&E),  
A.P., Hyderabad.
4. One copy to Mr. B. Rama Krishna Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. G. Parameshwara Rao, SC for IA & AB, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

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10/7/93

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HYDROCARBONS

TYPED BY  
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A).

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M.  
(J)

DATED: 6/5/87.

**ORDER/JUDGEMENT**

$$\text{M A}_2/\text{R}_2\text{A}/\text{C}_2\text{A} \stackrel{?}{=} \text{N D}_2$$

ج

DA/NO. ~~125297~~ 699/97

~~Admitted and Interim directions issued.~~

~~allowable~~

Disposed of with directions.

Dismissed

~~Dismissed as withdrawn~~

Dismissed for default

Ordered Rejected

No order as to content.

YILKA

## केंद्रीय व्यापारिक अधिकारण Central Admnistrative Tribunal केंद्रीय व्यापारिक अधिकारण

II HYDERABAD BENCH

Sept 11  
at 8:50 a.m. Wm. H. Reed  
J. G.